

FORM NO. 44
Statement of income from a country or region outside India and Foreign Tax Credit

Part A: Particulars of the Person												
1.	Name:										<i>(refer Note 1)</i>	
2.	Address:										<i>(refer Note 2)</i>	
3.	Permanent Account Number (PAN):											
4.	E-mail Id:											
5.	Contact Number:										Country Code	Number
6.	Tax Year:											

Part B: Other Information															
Details of income from a country or region outside India which is offered to tax or assessed to tax in India and on which Foreign Tax Credit is claimed:															
Sl . N o.	Name of the country/ region (see Note 4)	Taxpayer Identification Number (TIN) (see Note 5)	Source of income	Income from outside India (refer Note 6)	Income-tax paid outside India		Tax payable on such income under the Income-tax Act, 2025 (refer Note 8)	Details of foreign tax credit under section 159			Amount of foreign tax credit under section 160	Whether amount in column (6) or (12) or any part thereof is under dispute? (refer Note 13)	If 'Yes' in column (13), amount of such dispute? (refer Note 13)	Total foreign tax credit [(15) = (11+12)]	Total foreign tax credit claimed [(16) = (14)-(15)]
					Amou nt	Rate		Article No. of Double Taxation Avoidance Agreements (refer Note 9)	Rate of tax as per Double Taxation Avoidance Agreements (refer Note 10)	Amo unt (refer Note 11)					
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)

			<i>Roya lty (refe r Note 7)</i>											
			<i>Fees for techn ical servi ces or fee for inclu ding servi ces (refe r Note 7)</i>											
			<i>Othe rs (spec ify)</i>											

Part C: Details regarding refund of foreign tax by foreign tax authority for which credit was already claimed in India

Whether carry backward of loss of current year or revision of Income Tax Return (ITR)/Income Tax Declaration (ITC) of any year(s) or any other reason has led to refund of foreign tax by foreign tax authority for which credit was already claimed in India in any tax year(s)?

Yes/
No

If reply to the above is Yes, please furnish these details:	Reason for refund of the foreign tax (refer Note 13)	Amount of the refund of the foreign tax	Amount of the foreign tax out of amount in column (2) for which credit was already claimed in India	Tax Year(s) in which credit of the amount mentioned in column (3) was claimed in India

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Declaration and verification

I, _____, hereby declare that the information provided above is true and correct to the best of my knowledge. I have not concealed any relevant fact. I confirm that the amount of Foreign Tax Credit claimed by _____ (name of the taxpayer) for the tax year _____ is in accordance with the applicable Double Taxation Avoidance Agreement(s) and relevant provisions of the Income-tax Act, 2025 and Income-tax Rules,.....I am submitting this form in my capacity as _____ (Designation), holding PAN _____ and I am competent to submit this form.

Digital signature:

Date:

Place:

Verification by an accountant

I _____ holding PAN _____ have examined the books of account and other documents showing the particulars of income from a country or region outside India and evidence of Foreign Tax paid thereon by the _____ (name of the assessee) for the tax year _____. The amount of Foreign Tax Credit claimed by _____ (name of the assessee) for the tax year _____ in Part B and/or the details furnished in Part C of this form are in accordance with the applicable Double Taxation Avoidance Agreement(s) and relevant provisions of the Income-tax Act, 2025 and Income-tax Rules.....

I affirm that the above particulars are true and correct to the best of my/our knowledge and belief.

Place:

Date:

Signature:

Name of the accountant:

Designation:

Membership Number:

UDIN, if any:

Name of the Proprietorship/Firm:

Firm Registration Number:

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Notes:

1. The name shall include full name of the assessee.
2. The address shall include flat/door/building, road/street/block/sector, area/locality, post office, town/city/district, state, country and pin code.
3. Where the region is a specified territory the same is to be mentioned.
4. Drop down of countries/territories to be provided. The option to add multiple countries/territories with all the sources of income to be provided.
5. TIN of the assessee in the country mentioned in column (2) to be provided.
6. This amount is to be net income [(gross income) minus (direct expenses and pro-rata indirect expenses in connection with the gross income)] which is included in the total income offered/assessed to tax in India.
7. These incomes are to be only to the extent not being part of income from business or profession as per the applicable DTAA.
8. In column (8), tax payable on income reported in column (5) to be computed in accordance whether the assessee is paying tax under the normal provisions of the Income-tax Act, 2025 (please refer to rule 76(8) of the Income-tax Rules for the meaning of 'normal provisions') or under section 206 of the Income-tax Act, 2025, as the case may be.
9. For Article of DTAA in column (9), drop down of Article (including paragraph and sub-paragraph) of the applicable DTAA to be provided.
10. Please attach certificate or statement and proof of payment/deduction of foreign tax as referred to in rule 76(10)(b).
11. Drop down shall be provided wherever required.
12. Some of the information in the form would be pre-filled and auto populated to the extent possible.
13. The amount mentioned in this form is to be filled in rupees unless stated otherwise.